

RAJYA SABHA

Monday, the 4th August, 1986/13,
Sravana, 1908 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

MEMBERS SWORN

MR. CHAIRMAN: Now, Oath and Affirmations.

SHRI RASHEED MASOOD: Before you administer the oath to the hon. Members, I would like to say something.

MR. CHAIRMAN: Nothing will go on record. You cannot make any submission now. You can make only after the oath is taken.

SHRI RASHEED MASOOD: **** (Interruptions)**

MR. CHAIRMAN: You cannot. Will you please sit down? Nothing will go on record.

SHRI RASHEED MASOOD: **** (Interruptions)**

MR. CHAIRMAN: You have no right to speak.

SHRI RASHEED MASOOD: **** (Interruptions)**

MR. CHAIRMAN: Don't take down anything what he says.

SHRI RASHEED MASOOD: **** (Interruptions)**

MR. CHAIRMAN: You please sit down. I am going to take action now. Once, twice, thrice, I will name you. This is very improper and very rude.

1. Shri Bhajan Lal (Haryana)

2. Shri Surender Singh (Haryana)

MR. CHAIRMAN: Nothing, what the Member said, shall be reported by the Press.

****not recorded.**

911 R.S.—1.

ORAL ANSWERS TO QUESTIONS

New oil refinery in Assam

†*241. SHRI NAGEN SAIKIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have allocated sufficient funds for the establishment of a new oil refinery in Assam in terms of the Assam Accord;

(b) whether it is also a fact that though there is a band of high oil technicians in Assam, nobody from among them has been included in the team of experts constituted for survey work;

(c) what will be the refining capacity of the proposed refinery; and

(d) from which year Government propose to start the new refinery?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER, AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): (a) to (d) A statement is laid on the Table of the House.

Statement

During the negotiations leading to the Assam Accord, Government of India have agreed, *inter-alia*, "to establish an oil refinery in Assam, Government will render all possible assistance in terms of institutional and bank finance to facilitate the establishment of a refinery in the private sector." The request of any private party for setting up of a refinery in Assam will be considered by the Government in the light of the above.

It will be for the private party to undertake a detailed survey for preparing the feasibility report for the refinery. However, Government had

†Previously Starred Question 41 postponed from the 21st July, 1986.